

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION

Notification

The 17th March, 2010

No. G.S.R.11/P.A.1/14/S.5 read with 24/Amd.(36)/2010. – In exercise of the powers conferred by section 5 read with 24 of the Punjab Excise Act; 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following orders, further to amend the Punjab Intoxicants License and Sales Orders, 1956, namely :—

ORDERS

1. (1) These orders may be called the Punjab Intoxicants License and Sales (First Amendment) Orders, 2010.

(2) They shall come into force on and with effect from the first day of April, 2010.

2. In the Punjab Intoxicants License and Sales Orders, 1956 in order 2, in clause (h), for the figures, sign and words "2010-11 at the option of the licensee", the figures and sign "2011-12" shall be substituted.

S. S. BRAR,

Financial Commissioner Taxation and
Secretary to Government of Punjab,
Department of Excise and Taxation.